

(c) whether the Enquiry Commission has submitted any report; and

(d) if so, whether a copy of the Report will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The State Government appointed a Commission of Inquiry on their own. The appointment was notified on 21st January, 1969 and the Commission has been given two months time to complete the enquiry. The inquiry is in progress.

(b) According to a preliminary report received by the State Government from the district authorities, 20 teachers, 8 convict warders and overseers and 4 members of the jail staff received injuries.

Directorate of Correspondence Course and Continuing Education

1349. **SHRI MANIBHAI J. PATEL :** Will the Minister of EDUCATION be pleased to state :

(a) whether there is a proposal that Directorate of Correspondence Courses Continuing Education be recognised as a separate Degree giving body ; and

(b) if so, the details of the scheme ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES DR. V.K.R.V. RAO : (a) and (b). Information is being collected from the University of Delhi and will be placed on the Table of the Sabha.

Special Vessels for Bulk Cargoes

1350. **SHRI MUHAMMAD SHERIFF :** Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is proposed to develop and put into operation specialised vessels for carriage of bulk cargoes like cement and fertilizers and refrigerated cargo like fish and fruits; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING

AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) and (b) . Most of the cargo vessels presently in operation are capable of carrying bulk cargoes like cement and fertilizers and therefore, no specialised vessels are proposed to be developed for this purpose. For carriage of refrigerated cargoes, refrigerated space is available in many our ships. In addition, refrigerated containers have also been acquired and put on ships serving trade; demanding more refrigerated space. For catering to the needs of the banana export trades which are seasonal, it has been found economical to character suitable ships. Therefore, it is not proposed to develop at present special ships solely for refrigerated cargo.

Foreign Sailings of India-owned Liners

1341. **SHRI MUHAMMAD SHERIFF :** Will the Minister of TRANSPORT AND SHIPPING be pleased to state the number of India-owned liner sailings operating in our foreign trade ?

THE MINISTER OF PARLIAMENTARY AFFAIRS & SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : As on 31.1.1969, 115 India owned ships were operating in India's overseas liner trades.

Losses of Occurring At Bombay Port

1352. **SHRI MUHAMMAD SHERIFF :** Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the Indian Institute of Foreign Trade has made an estimate regarding the losses occurring to shipping at Bombay Port on account of the delays in turn round ;

(b) the loss to importers by way of demurrage charges ;

(c) the bottlenecks in clearance of cargo that lead to the above losses ; and

(d) the steps taken to remove them ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The Indian Institute of Foreign Trade

has made an estimate of the shipdays lost on account of detention to vessels at Bombay Port during the years 1962-63 to 1966-67.

(b) Demurrage charges are payable with respect to a chartered vessel either by the importer or charterer in accordance with terms of the Charter party. It is, therefore, not possible for Government to assess the amount of demurrage paid by the importers or charterers.

Demurrage charges on cargoes are payable by the importer and do not accrue as a result of detention to ships. These charges accrue only when clearance of cargoes from the port premises is delayed beyond the 'free time' allowed to the importer.

(c) Delays in speedy clearance of cargo from the port premises occur due to a variety of reasons namely, delay on the part of the importer in processing his documents through customs, delay in examination and appraisal of the goods by Customs prior to their release to the importer, lack of accommodation with the importer to store the goods in his private premises in consequence of which he allows the goods to lie in the Docks resulting in payment of demurrage and shortage or non-availability of wagons for despatch to up-country destinations.

(d) Frequent discussions are held between the customs authorities and the importers to find ways and means for expeditious clearance of cargo and removal of difficulties experienced by importers in complying with customs formalities.

Creation of University Police Force

1353. SHRI D.N. PATODIA :
SHRI S.C. SAMANTA :

Will the Minister of EDUCATION be pleased to state :

(a) whether Government have considered the feasibility of creating a University Police Force particularly for the Centrally Administered Universities ;

(b) if so, whether any decision has been taken in this regard ; and

(c) what would be the composition of the police force and when it will be started ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES. (DR. V. K. R. V. RAO) : (a) to (c). No. Sir. However, a Committee appointed by the University Grants Commission in 1965 on Students Welfare and Allied Matters considered a suggestion to set up Security Force in the Universities on the model of the University Police Force in some of the Universities in U.S.A. The Committee found the proposal difficult to implement on the ground that it would be a very expensive undertaking for a University and also that it could be implemented only in unitary universities.

Posting of C.R.P. During Mid-Term Elections in State

1354. SHRI D.N. PATODIA :
SHRI CHENGALRAYA
NAIDU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Reserve Police was sent to maintain law and order in States where the Mid-term elections were held ;

(b) whether the C.R.P. was sent at the request of the State Governments or on the initiative of the Central Government itself ; and

(c) to what extent the C. R. P. was able to help the local authorities in maintaining law and order for a peaceful election and the number of incidents that had occurred where the C.R.P.'s intervention was required ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS. (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). At the request of the Governments of Bihar, Punjab and West Bengal, some CRP units were made available to assist them during the mid-term elections held in these States recently. The C.R.P. units carried out the duties assigned to them by the State authorities.